

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

---

**PRESENT:**

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

---

**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/29(CHE)/2024  
**NAME OF THE PETITIONER(S)** : Vijay Ram Traders Pvt. Ltd.  
**NAME OF THE RESPONDENTS** :  
**UNDER SECTION** : Sec 10 Rule 7 of IBC, 2016

---

**ORDER**

Present: Shri. Ashlin Christo, Ld. Counsel for the Petitioner/Corporate Applicant.

None for the Respondents/Creditors.

Ld. Counsel for the Petitioner submits that after serving copy of the petition on all the creditors, he has filed the Affidavit of Service.

It is seen from the Affidavit of Service that out of 10 creditors, only 5 creditors have been served.

Steps be taken by the Petitioner for service on the remaining 5 creditors and service be effected by way of publication in leading two newspapers in English (“**Business Standard**”) (All India Edition) and another in vernacular (“**Makkal Kural**”) (Tamil Nadu Edition) having wide circulation in Chennai.

The Petitioner is directed to file latest audited Balance Sheet as on 31.03.2024.

List the petition for appearance /reply on **02.07.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs